

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 5 & 6/2012 in Petition(s) for Special Leave to Appeal (Civil)
No(s).28387/2008

(From the judgement and order dated 26/09/2008 in CRP No.1015/2008 of The
HIGH COURT OF MADRAS)

M/S V.V.MINERALS Petitioner(s)

VERSUS

M/S TATA STEEL LIMITED & ORS. Respondent(s)

(for modification and office report)

Date: 18/03/2013 This IA was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA
HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE MADAN B. LOKUR

For Petitioner(s) Mr. K.S. Mahadevan, Adv.
Mr. Krishna Kumar, Adv. for
Mr. Rajesh Kumar, Adv.

For Respondent(s) Dr. A.M. Singhvi, Sr. Adv.
Mr. Gopal Jain, Adv.
Ms. Nandini Gore, Adv.
Mr. D. Banerjee, Adv. for
Mrs Manik Karanjawala, Adv.

Mr. B.Balaji ,Adv
Mr. T.M.Mahendran, Adv.
Mr. R. Rakesh Sharma, Adv.
Mr. P. Krishnamoorthy, Adv.

UPON hearing counsel the Court made the following
O R D E R

I.A. No. 5 of 2012:

In the order dated August 13, 2012 passed by this Court, in
place of "High Court", the word "District Court, Tirunelveli" may
be read.

I.A No. 5 stands disposed of accordingly.

I.A. No. 6 of 2012:

Heard Dr. Abhishek Manu Singhvi, learned senior counsel for
the applicant.

I.A. No. 6 is dismissed.

| (Pardeep Kumar)
| Court Master

| | (Renu Diwan)
| | Court Master

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